

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
RAJYA SABHA  
UNSTARRED QUESTION NO. 233**

**ANSWERED ON 02/02/2026**

**IMPLEMENTATION AND BENEFICIARY COVERAGE OF PRADHAN MANTRI AWAS  
YOJANA-URBAN 2.0**

**233. SHRI BABURAM NISHAD:  
SHRI BABUBHAI JESANGBHAI DESAI:  
SHRI UJJWAL DEORAO NIKAM:  
SHRI LAHAR SINGH SIROYA:  
SHRI NARHARI AMIN:  
SHRI SADANAND MHALU SHET TANAVADE:  
DR. SUMER SINGH SOLANKI:  
SHRI SHAMBHU SHARAN PATEL:  
SHRI MOKARIYA RAMBHAI:  
SHRI S. SELVAGANABATHY:  
SHRI NARESH BANSAL:  
DR. KAVITA PATIDAR:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the total number of houses sanctioned, grounded and the ones for which Bhoomi Pujan has been performed since the inception of Pradhan Mantri Awas Yojana–Urban 2.0, along with the progress made, State-wise;
- (b) the details of the Angikaar 2025 campaign conducted from September to October 2025 and its results in accelerating the implementation of the final phase;
- (c) the measures being taken to include women beneficiaries and persons with disabilities under the scheme; and
- (d) the financial provisions allocated to the States and the Central assistance released under the Pradhan Mantri Awas Yojana-Urban 2.0?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

(a) to (d): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana – Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country. Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 ‘Housing for All’ Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

As per the Scheme Guidelines of PMAY-U 2.0, selection of beneficiaries, formulation & execution of projects are done by States/Union Territories (UTs). States/UTs/Urban Local Bodies (ULBs) are to undertake assessment of housing demand under different verticals through suitable means. Eligible citizens are also allowed to apply through Unified Web Portal of PMAY-U 2.0 and register their demand with all details on the portal. States/UTs/ULBs validate the beneficiaries as per the eligibility criteria of the scheme guidelines. Preference under the Scheme is given to Widows, single women, Persons with Disabilities, Senior Citizens, Transgenders, persons belonging to Scheduled Castes/Scheduled Tribes, Minorities and other weaker and vulnerable sections of the society.

The Angikaar 2025 was launched in September 2025 to complete already sanctioned houses under PMAY-U and create awareness among the prospective beneficiaries to apply for seeking the benefit of PMAY-U 2.0. A series of activities are part of the campaign which inter-alia include:

- Help desks to provide guidance on eligibility, application process and scheme benefits of PMAY-U 2.0
- On-spot enrolment of potential beneficiaries of PMAY-U 2.0
- Dedicated camps on PM Surya Ghar: Muft Bijli Yojana, Health, PM SVANidhi, Ayushman Bharat to provide scheme benefits to PMAY-U beneficiaries through convergence
- Loan Melas for facilitation of home loans to provide ease of finance to beneficiaries of PMAY-U 2.0 particularly for ISS vertical.

Based on the project proposals submitted by States/UTs, a total of 122.28 lakh houses have been sanctioned under PMAY-U & PMAY-U 2.0 by the Ministry, so far. Of the sanctioned houses, 114.84 lakh houses have been grounded for construction; of which 97.02 lakh are completed/delivered to the beneficiaries as on 22.01.2026. The sanctioned houses include 10.66 lakh under PMAY-U 2.0. The houses sanctioned under PMAY-U 2.0 involves Central Assistance of ₹ 15,538.00 crore against which 1<sup>st</sup> instalment of ₹4,670.00 crore has been released to States/UTs so far. State/UT-wise details of houses sanctioned under PMAY-U 2.0 are given at Annexure.

As per the scheme guidelines of PMAY-U & PMAY-U 2.0, the houses constructed/ acquired/purchased under the Schemes should be in the name of the female head of the household or in the joint name of the male head of the household and his wife and only in cases when there is no adult female member in the family, the house can be in the name of male member of the household.

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## State/UT-wise details of houses sanctioned under PMAY-U 2.0

Sl. No.	State	Houses Approved (Nos)
1	A&N Island (UT)	1
2	Andhra Pradesh	41,183
3	Arunachal Pradesh	5,278
4	Assam	17,402
5	Bihar	1,53,681
6	Chandigarh (UT)	22
7	Chhattisgarh	24,799
8	Delhi (UT)	2,099
9	Goa	28
10	Gujarat	57,472
11	Haryana	18,179
12	Himachal Pradesh	1,386
13	Jammu & Kashmir	2,528
14	Jharkhand	14,202
15	Karnataka	713
16	Kerala	177
17	Ladakh (UT)	151
18	Lakshadweep (UT)	-
19	Madhya Pradesh	55,667
20	Maharashtra	93,560
21	Manipur	3,528
22	Meghalaya	2,314
23	Mizoram	466
24	Nagaland	-
25	Odisha	20,592
26	Puducherry (UT)	2,258
27	Punjab	29,620
28	Rajasthan	55,653
29	Sikkim	-
30	Tamil Nadu	12,048
31	Telangana	1,14,220
32	Tripura	2,420
33	UT of DNH & DD	420
34	Uttar Pradesh	3,27,378
35	Uttarakhand	2,972
36	West Bengal	3,275
<b>Total</b>		<b>10,65,692</b>